

ITEM NO.21

REVISED FOR APPEARANCE
COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33032/2018

(Arising out of impugned final judgment and order dated 09-03-2017 in PIL No. 67617/2014 passed by the High Court of Judicature at Allahabad)

RASHTRIYA KISAN MAZDOOR SANGHATHAN (REGD)

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 92726/2021 - APPLICATION FOR PERMISSION
IA No. 7380/2022 - MODIFICATION OF COURT ORDER
IA No. 166789/2021 - MODIFICATION OF COURT ORDER)

Date : 06-05-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Arjun Harkauli, AOR
Ms. Arunima Dinkar, Adv.

For Respondent(s) Mr. C.S.Vaidyanathan, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, AAG
Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.

Mr. Vikas Mehta, AOR
Mr. Adith Nair, Adv.
Mr. Narinder Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking adjournment, list the matter after ensuing summer vacation.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER

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R E C O R D O F P R O C E E D I N G S

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